## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

IA 283/2017 in CP No. 73/241-242/NCLT/AHM/2017 CP No. 115/241-242/NCLT/ND/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.09.2017

Name of the Company:

Medilux Laboratories Pvt. Ltd

Sunil Parmanand Kewalramani.

Section of the Companies Act:

Section 241-242 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION **SIGNATURE** Adr. & Glicita Ori. Petitivneus 1. A. R. Sheth

2. Dr. UK Choudhay Sr. Adv. For Resp. 100.

3. Pratik Tribullin SPCS 1-8 & 10-13 (Intelli

Learned Senior Advocate Mr. U K Chaudhary with Learned PCS Mr. Pratik Tripathi present for Applicant/ Original Respondents no. 1 to 8 and 10 to 13. Learned Advocate Mr. Arjun Sheth present for Respondent/ Original Petitioner in IA 283/2017.

IA 283/2017 is filed by the original Respondents on the ground that it is not filed as directed by this Tribunal and it is an intentional act to delay the hearing of the main petition.

Learned Counsel appearing for Original petitioners represented that there was delay in filing their reply also which was condoned.

The reason in filing the rejoinder is the voluminous nature filed by Respondents.

The reason appears to be a sufficient reason. Hence, rejoinder is received.

Application is disposed of accordingly.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 21st day of September, 2017.